### GOVERNMENT OF INDIA

### MINISTRY OF FINANCE

### DEPARTMENT OF PUBLIC ENTERPRISES

### LOK SABHA

### **UNSTARRED QUESTION NUMBER 2381**

#### **TO BE ANSWERED ON 18.12.2023**

### Land Acquisition for Setting up of PSUs

### †2381. SHRI KRUPAL BALAJI TUMANE: SHRI GAJANAN KIRTIKAR:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the land acquired by the Government for setting up of Public Sector Undertakings (PSUs) in various States of the country, State/district-wise, particularly in Maharashtra;
- (b) the details of the land used by each of the central PSUs during the last fifteen years till date in terms of percentage, PSU-wise;
- (c) whether the Government has taken a decision for the sale/privatisation of central PSUs in various States including Maharashtra;
- (d) if so, the details thereof and if not, the reasons therefor and the suitable arrangements made by the Government for its employees;
- (e) whether several States have asked the Government to return the acquired land in the wake of the said decision; and
- (f) if so, the details of the States making such request and the action taken or likely to be taken by the Government so far in this regard?

### **ANSWER**

# THE MINISTER OF STATE FOR FINANCE (DR. BHAGWAT KISHANRAO KARAD)

(a & b) Central Public Sector Enterprises (CPSEs) function under the administrative control of respective Ministries/Departments. Any decision to set up new CPSEs and land acquisition is taken by the sectoral line Ministries/Departments after taking into

consideration the needs and commercial viability and any extant policy of the Government. Information on land details is not maintained centrally.

(c) and (d) Yes, the Government, since 2016, has given 'in-principle' approval for strategic disinvestment of 36 cases of Public Sector Enterprises (PSEs) and/or Subsidiaries/Units/Joint Ventures of PSEs/Bank. Out of 36 cases, 33 cases are being handled by Department of Investment and Public Asset Management (DIPAM) and 3 cases are being handled by the respective Administrative Ministry/Department. Details are given in Annexure- I

The terms and Condition in the share Purchase Agreement (SPA)/Shareholders Agreement (SHA) for strategic disinvestment/ privatisation contain employee related provision to suitably address employees concerns such as employee protection, gratuity, provident fund. Further, labour laws and regulations relating to protection, working conditions, welfare etc., as applicable will also continue to be applicable will also continue to be applicable to the privatised PSEs' After privatisation, the prospects of the employees are also expected to improve with the growth in production, productivity and profitability.

- (e and f) In the process of strategic disinvestment, non-operational/surplus land is sometime hived off and retained for future alternative use. Some State Governments have requested to take over such land parcels. The detail are as given hereunder:
  - Government of Tamil Nadu has requested for some surplus land of SAIL's Salem Steel Plant for establishment of Defence Corridor.
  - ii. BEML Ltd received requests from the States of Kerala, Telangana and Karnataka (through their infrastructure management Boards/Organisations) for return of surplus land. In case of Kerala and Telangana, the transfer of land has

- been completed. In case of Karnataka, the process of transfer is substantially completed.
- iii. The government of Tamil Nadu has requested to return land of HLL Medipark
  Limited (HML) and land/assets of HLL Biotech Limited. In case of HML,
  MoH&FW has informed State Government of Tamil Nadu that they prima facie
  they have no objection to their proposal.

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List of PSEs and/or Subsidiaries/ Units/ Joint Ventures of PSEs and Bank for which Government has given 'in-principle' approval for strategic disinvestment since 2016.

### 1. Ongoing Transactions being processed by DIPAM

S. No.	Name of PSE	
1.	BEML Limited	
2.	The Shipping Corporation of India Limited	
3.	HLL Lifecare Limited	
4.	Project & Development India Limited	
5.	Ferro Scrap Nigam Limited (subsidiary)	
6.	Indian Medicines Pharmaceuticals Corporation Limited	
7.	Container Corporation of India Limited	
8.	Rashtriya Ispat Nigam Limited	
9.	NMDC Steel Limited (NSL)	
10.	(a) Bharat Petroleum Corporation Ltd (except Numaligarh Refinery Limited) @ (b) BPCL stake in Numaligarh Refinery Limited to a PSE strategic buyer \$	
11.	Pawan Hans Limited #	
12.	Central Electronics Limited (CEL)#	
13.	Alloy Steel Plant, Durgapur^; Salem Steel Plant; Bhadrawati Steel Plant@ - units of Steel Authority of India Limited	
14.	IDBI Bank	

- @ EoI process called off due to lack of sufficient Bidder's interest to proceed.
- \$ Transaction completed.
- ^ Transaction halted for the time being.
- # Successful bidder disqualified and transaction has been terminated.

## 2. <u>Transactions halted as the PSEs recommended / approved for closure; or any</u> other reason

S. No.	Name of PSE
15.	Hindustan Fluorocarbons Limited (subsidiary)*
16.	Scooters India Limited*
17.	Bharat Pumps & Compressors Limited*
18.	Hindustan Prefab Limited
19.	Units of Cement Corporation of India Limited (Nayagaon Unit) ##

\* Government approved for closure of the Company.

## Transaction not feasible and the mines are being returned to the State Governments.

### 3. <u>Transactions held up due to litigation</u>

S. No.	Name of PSE
20.	Karnataka Antibiotics & Pharmaceuticals Limited

### 4. <u>Under Corporate Insolvency Resolution Process (CIRP) in NCLT</u>

S. No.	Name of PSE
21.	Hindustan Newsprint Limited (subsidiary)***

<sup>\*\*\*</sup>Resolution Plan of Kerala Industrial Infrastructure Development Corporation (KINFRA) approved by the NCLT, Kochi vide order dated 29.01.2021 is under implementation at present.

### 5. <u>Transactions not Feasible</u>

S. No.	Name of PSE
22.	Engineering Projects India Limited
23.	Bridge & Roof Company (India) Limited

### 6. <u>Transactions being processed by respective Administrative Ministries</u>

S. No.	Name of PSE
24.	Various Units of India Tourism Development Corporation Limited
25.	Hindustan Antibiotics Limited
26.	Bengal Chemicals & Pharmaceuticals Limited

### 7. Completed Transactions

S. No.	CPSE	Acquirer
27.	Hindustan Petroleum Corporation Limited (HPCL)	ONGC
28.	Rural Electrification Corporation Limited (REC)	PFC
29.	HSCC(India) Limited	NBCC
30.	National Projects construction corporation Limited (NPCC)	WAPCOS
31.	Dredging Corporation of India Limited (DCIL)	Consortium of 4 major ports

32.	THDC India Limited (THDC)	NTPC
22	North Eastern Electric Power Corporation	
33.	Limited (NEEPCO)	NTPC
34.	Kamrajar Port Limited	Chennai Port Trust
35.	Air India^^	M/s Talace Pvt. Ltd
36.	1 5	M/s Tata Steel Long Products Limited

<sup>^^</sup>Subsidiaries which are now with AIAHL are still to be divested

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